

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 127

CP (IB) No. 12/Chd/Hry/2023

IN THE MATTER OF:

**Mr. Sandeep Chandna, Liquidator,
Equis India Advisors Pvt. Ltd**

...

Petitioner

Versus

ROC & Anr.

...

Respondents

Under Section: 59(7), IBC 2016

Order delivered on 18.04.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Umang Goyal, Advocate.

ORDER

The report has been filed by ROC vide Diary No. 02917/3 dated 18.01.2024. The same is taken on record.

A date is requested by the learned counsel for the petitioner to file the bank account closure report along with the affidavit that there is no repatriation of foreign shareholders.

Since there is no representation on behalf of the ROC, the learned counsel for the liquidator is directed to file an affidavit that there is no litigation pending against the company and no charge on any asset of the company or there is no guarantee given by the company. Let the same be done within two weeks.

In the meantime, **e-notice** be issued by the **Registry** to ROC within one week and place the receipt of the same in the Order Sheet. In case despite

e-notice none appears on behalf of the ROC, then it will be presumed that ROC has no objection in the liquidation.

List on 28.05.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)